

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:226

ANSWERED ON:29.03.2012

QUALITY OF LEGAL PROFESSION

Jardosh Smt. Darshana Vikram; Sayeed Muhammed Hamdulla A. B.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has launched any scheme for motivation and encouragement of young lawyers to give them professional training;

(b) if so, the details thereof;

(c) whether the Government has taken note that a large number of meritorious and qualified lawyers do not opt for the Indian Judicial Service as a career for various reasons;

(d) if so the reaction of the Government thereto; and

(e) the steps taken/proposed by the Government to attract best lawyers to join Judicial Service and also for upgradation of the quality of legal profession?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO REPLY TO PART (a) to (e) OF THE LOK SABHA STARRED QUESTION NO.226 TO BE ANSWERED ON 29.03.2012

(a) and (b) Yes, Madam. The Department of Legal Affairs, Ministry of Law and Justice has launched Rajiv Gandhi Adhivakta Prashikshan Yojna (Rajiv Gandhi Advocates' Training Scheme) for providing intensive professional training for a period of one month to ten selected young advocates from each State, who are practicing in Magistrate and Munsif Courts so that they may serve the needs of law profession at grass-roots level. After completion of one month's training in the nominated National Law University/ University Law School, the trainees will further undergo one month's training under a Senior/ leading Advocate.

(c) to (e) Yes, Madam. The Government is conscious of the need to recruit talented and experienced persons including lawyers as Judges. The Constitution was amended in 1977 to provide for an All India Judicial Service (AIJS) under Article 312 of the Constitution.

The State Governments and the State High Courts have been consulted on this subject. The consensus on having an AIJS has not been possible as 7 out of 20 States and 11 out of 17 State High Courts from whom comments were received have not supported the proposal. The Government intends to pursue it by offering a more plausible and acceptable formulation of AIJS.